party shall be absolutely liable to pay compensation for damage caused by its space object on the surface of the earth. Whenever two or more States jointly launch a space object, they shall be jointly and severally liable for any damage caused

Indian Oxygen Ltd.

3997. SHRI JHARKHANDE RAI: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to refer to replies given to Unstarred Question Nos 1421 and 1478 on the 1st March, 1974 regarding Indian Oxygen Limited and state

(a) whether the Reserve Bank of India has received any application from Indian Oxygen Limited under section 29 of the Foreign Exchange Regulation Act, 1973 within six months from 1st January, 1974 prescribed by the Act;

(b) whether the application has been approved by the Reserve Bank of India; and

(c) if so, the particulars of the application and approval thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. M MAURYA): (a) Yes, Sir

(b) and (c) Two applications received from Messrs Indian Oxygen Limited under the Foreign Exchange Regulation Act, 1973, are under consideration

मध्य प्रदेश के सिंगरौली क्षेत्र में नई कोयला खानों का विकास

3998. श्री हुकम चन्द कछवाय : क्या ऊर्जा मन्त्री यह बताने की कृपा करेंगे कि

(क) क्या सोवियत सहयोग के अन्तर्गत कोयले के क्षेत्र में सबसे महत्वपूर्ण परियोजना मध्य प्रदेश के सिंगरौली क्षेत्र का विकास है;

(ख) यदि हां, तो सरकार का कितनी नई खानों का विकास करने का प्रस्ताव है; और प्रत्येक खान के विकास पर अलग अलग कितना खर्च पड़ेगा और उक्त कार्य कब तक पूरा करने का विचार है; और

(ग) उक्त खानों से प्रतिवर्ष कितने कितने लाख टन कोयला निकाला जा सकेगा ?

ऊर्जा मंत्रालय में उप मंत्री (प्रो० सिद्धेश्वर प्रसाद) : (क) जी हां।

(ख) और (ग) कोयला खान प्राधिकरण लि० के केन्द्रीय खान आयोजन तथा डिजाइन संस्था ने सोवियत विशेषज्ञों के सहयोग से सिंगरौली कोयला क्षेत्र के सम्पूर्ण योजन के लिए एक सम्भवना रिपोर्ट तैयार की है जिसमें 1990-91 तक 450 लाख टन उत्पादन की परिकल्पना की गई है, यह रिपोर्ट विचाराधीन है। खान-वार व्यय राशि तथा उत्पादन क्षमता दर्शाने वाली विस्तृत परियोजना रिपोर्ट सोवियत विशेषज्ञों के सहयोग से अभी तैयार की जानी है।

Rejection of proposals by Licensing Committee

4000 SHRI BHALJIBHAI PARMAR Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state

(a) whether the proposals of Indian companies and New Undertakings are rejected by Licensing Committee on illusionary grounds of lack of competency, fulfilment of targets and so on;

(b) the procedure adopted by the Licensing Committee to measure the competency of any company;

(c) the number of proposals rejected by Licensing Committee on the ground of competency after SIA was established on 1-11-1973; details regarding name of new undertaking, existing unit, items applied for and reasons for rejecting against each; and